

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 207
IB-795/ND/2020**

IN THE MATTER OF:

Gayatri Steels

...PETITIONER

Vs.

M/s. ASPG Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 05.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

:Mr. Milan Negi, Advocate.

For the Respondent/Corporate-debtor

**:Mr. Rachit Ranjan and Ms. Preity
Mishra, Advocates.**

ORDER

IA No. 1463 of 2021.

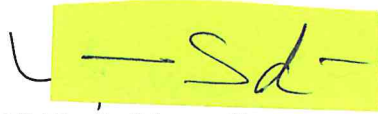
This is an application on behalf of the operational creditor filed under Rule 11 of NCLT Rules, 2016 read with Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 seeking withdrawal of the petition.

Having heard the submissions made by Counsels for both the parties, the said application filed by the operational creditor is allowed. Operational creditor's petition No. (IB) 795/2020 is **dismissed** as withdrawn with liberty to revive the petition/file a fresh petition under the same cause of action in case

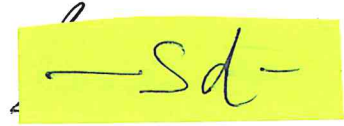
(Meenu)



of default/non-adherence by the corporate debtor to the terms of the deed of settlement dated 05.03.2021. The case papers may be sent to record room.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)

(Meenu)